

complete the course with scholarship from 2 years to 3 years in case of Master's degree and from 3 years to 4 years in case of Ph.D,

- (3) increase in maintenance allowance rate from US \$ 7,000/- to US \$ 7700/- per annum with increase in permissible duration to complete the course with scholarship from 1 year and six months in case of Post-Doctoral research/training.
- (iii) increase in contingency allowance for books, essential apparatus, study tour, typing and binding of thesis from US \$ 350/- to US \$ 385/- per annum,
- (iv) increase in equipment allowance from Rs. 1,000/- to Rs. 1100/-.
- (v) increase in incidental journey expense (each way) from Rs. 200/- to US \$ 15/-
- (vi) income ceiling of Rs. 5,000/- per month of parents/guardians/earning beneficiaries was fixed,
- (vii) Poll Tax US \$ 150/- was allowed, wherever applicable,

(c) and (d). In case of a few students where on review of their academic performance, the course supervisors and the concerned Indian Missions abroad recommended time extensions for specific period to enable them to complete their studies, such time extensions were provided by the Government

Development Schemes for Oil and Natural Gas

7233 SHRI SHIV SHARAN VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) the development schemes costing above Rs. 100 crores for oil and gas separately being carried out by Oil and Natural Gas Corporation at present;

(b) the cost of each scheme with details of development work undertaken/to be undertaken under it and the likely date of its completion;

(c) the confirmed and unconfirmed reserves of oil and gas separately in each field under development; and

(d) the annual output of oil and gas separately in each such field if already in production alongwith further development and the schemes proposed for field development in future?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). The information is

being collected and will be laid on the table of the House.

Sardar Sarovar Project

7234. SHRI MANORANJAN BHAKTA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the World Bank has expressed doubts on returns from Sardar Sarovar Project;

(b) if so, the details of observations made by the World Bank, and

(c) the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) No, Sir

(b) and (c). Do not arise.

Sriramsagar Project

7235 SHRI J. CHOKKA RAO : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Andhra Pradesh has sent Sriramsagar Stage-II Project to the Union Government for clearance;

(b) if so, when and present stage of the project;

(c) whether Mandakini Canal which is a part of the said project is also pending with the Union Government for clearance; and

(d) if so, the time by which these projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) and (b). Yes, Sir. The project was received in the Central Water Commission in September, 1986. It was sent back to the State Government in May, 1989 as water availability had not been established. The hydrological studies have now been finalised and the State Government required to comply with the observations on irrigation planning and submit modified project to the Central Water Commission.

(c) Mandakini Canal is a part of Sriramsagar Project Stage-II and is therefore, linked with the main project clearance.

(d) The clearance of project depends upon how expeditiously the State Government is able to comply with the observations of the Central Appraising Agencies and obtains clearance from environmental and forestry angle from Ministry of Environment & Forest and clearance of welfare plans from Ministry of Welfare.